

[Dr. V. K. R. V. Rao.]
the Merchant Shipping Act,
1956.

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1166/67].
- (2) A copy of the Annual Report of the Mugal line Limited, Bombay for the year ended 31st December, 1966, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1167/67].

**REPORT OF COMMITTEE OF M/Ps. ON
EDUCATION (1967)—NATIONAL POLICY
ON EDUCATION**

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education. [Placed in Library. See No. LT-1168/67].

Shri Vasudevam Nair (Peermade): I hope we are having a discussion on this report.

Mr. Speaker: I shall see. That is a separate thing.

**NOTIFICATIONS UNDER INDIAN TELEGRAPH
ACT AND INDIAN WIRELESS
TELEGRAPHY ACT**

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1967, published in Notification No. G.S.R. 772

in Gazette of India dated the 27th May, 1967.

- (ii) The Commercial Broadcast Received Licensing (Dealers) Rules, 1967, published in Notification No. G.S.R. 773 in Gazette of India dated the 27th May, 1967. [Placed in Library. See No. LT-1170/67].

- (2) A copy each of the following Notifications under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—

- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1967, published in notification No. G.S.R. 774 in Gazette of India dated the 27th May, 1967.
- (ii) The Indian Wireless Telegraphy (Possession) Second Amendment Rules, 1967, published in Notification No. G.S.R. 932 in Gazette of India dated the 17th June, 1967. [Placed in Library. See No. LT-1171/67].

**NOTIFICATION UNDER MOTOR VEHICLES
ACT**

The Deputy Minister in the Ministry of Transport and Shipping (Shri Shakti Dathan): I beg to lay on the Table—

- (i) A copy of the Delhi Motor Vehicles (1st Amendment) Rules, 1966, published in Notification No. F. 12 (76)/60 66-PR(T) in Delhi Gazette dated the 24th March, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. No. LT-1172/67].

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

Shri Khadsushkar (Khed): I beg to present the Tenth Report of the Com-